

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

\*\*\*\*\*

**LOK SABHA  
UNSTARRED QUESTION NO. 3893  
TO BE ANSWERED ON 17.07.2019**

**FOREIGN LAW FIRMS**

**3893. Dr: DR. SUBHASH RAMRAO BHAMRE:  
SHRIMATI SUPRIYA SULE:  
SHRI KULDEEP RAI SHARMA:  
SHRI SUNIL DATTATRAY TATKARE:  
DR. HEENA GAVIT:  
DR. AMOL RAMSING KOLHE:**

**Will the Minister LAW AND JUSTICE be pleased to state:**

(a) whether the Bar Council of India, the governing body regulating legal practice in India has accorded its permission to allow foreign law firms to participate in India;

(b) if so, the details thereof and the reasons therefor;

(c) whether the government has taken into consideration the adverse Impact of such a move on indigenous law firms, and if so, the steps taken by the Government in this regard;

(d) whether the Government would stipulate pre-condition that for setting up and legal practice in India the foreign legal firms should employ at least 3/4<sup>th</sup> of Indians to do the legal and paralegal work; and

(e) if so, the status of the proposal at present ?

**ANSWER**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS &  
INFORMATION TECHNOLOGY**  
**(SHRI RAVI SHANKAR PRASAD)**

(a) & (b) The information is being collected and will be laid on the table of the House.

(c) to (e) The matter regarding entry of foreign law firms is under consideration of Government. The 266<sup>th</sup> Report of Law Commission and the Supreme Court Judgment dated 13.03.2018 in the case of Bar Council of India Vs A.K. Balaji and Ors, which deals with the issue, are also under consideration of Government.

\*\*\*\*\*